

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4220  
ANSWERED ON:06.12.2010  
CONSTRUCTION OF ROADS UNDER PMGSY  
Singh Shri Brij Bhushan Sharan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has any such provision wherein the public representatives of the concerned area can send their proposals for construction of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the steps taken/proposed to be taken by the Government in this regard; and
- (d) the reasons for not paying heed by the institutions involved in construction to the complaints made by the public representatives regarding not fulfilling the prescribed norms of roads to be constructed under the said scheme?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) to (c) The Pradhan Mantri Gram Sadak Yojana (PMGSY) guidelines provides for a defined role for the public representative in finalization of Core Network and annual proposals submitted by the State Governments.

The roles assigned to public representatives are:-

- (i) The Core Network and District Rural Roads Plan are to be finalized by the District Panchayat after giving full consideration to the suggestions of the Member of Parliament.
- (ii) Suggestions of the Member of Parliament are to be taken while finalizing the Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Upgradation Priority List (CUPL).
- (iii) The Annual Plan Proposals are to be finalized in consultation with the Lok Sabha Members in respect of their constituencies and Rajya Sabha Members in respect of that district of the State they represent for which they have been nominated as Vice-Chairman of the District Vigilance & Monitoring Committee of the Ministry of Rural Development.
- (iv) The proposals received from the Members of Parliament by the stipulated date have to be given full consideration in the District Panchayat which is expected to record reasons in each case of non-inclusion.

In order to ensure adherence to above provisions of guidelines, instructions and advisories are issued to the State Governments from time to time.

(d) Rural Road is a State subject and PMGSY is one time a special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As such, the responsibility to ensure quality and construction of these roads as per prescribed standard lies with the State Governments. The programme guidelines provide that any complaint/representation received by the State Quality Coordinator/Head of Programme Implementation Unit in respect of quality of works including non-fulfillment of prescribed norms is to be attended within 30 days after proper investigation. In case, an adequate response is not received by the complainant within stipulated time, the National Quality Monitors (NQMs) are deputed at central level and appropriate action is taken on the basis of their report.